

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

...

Original Application No. 1324 of 2003.

this the 6th day of November' 2003.

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Kshama Shanker Upadhyay, S/o late Data Sharan Upadhyay.

2. R.K. Sharma, S/o late Badri prasad Sharma.
3. Sohan Lal, S/o Jagat Ram.
4. Smt. prabhawati Maurya, W/o Nand Lal Maurya.
5. Habi Bulla, S/o Abdul Latif.
6. Mata Saran pal, S/o Babu pal.
7. Jokhan Ram, S/o late Ram Nath.
8. Jaganath , S/o late Buddhoo.
9. Sheetla prasad, S/o late Buchunoo Ram Yadav.
10. Raj Kumar Bind, S/o late Ram Lakhan Bind.
11. Ram Sajiwan, S/o late Ram Khelawan pal.
12. Amar Nath, S/o late Babu Nandan.
13. Sheikh Jalaluddin, S/o late Asagar Ali.
14. Akabal Nath Upadhyay, S/o Mata prasad Upadhyay.
15. Gaya Nand Tiwari, S/o Nand Lal Tiwari.
16. Anivesh Chandra Trivedi, S/o Ram Narain Trivedi.
17. Bas Kal, S/o Jokhan Bind.
18. Bakridan Sheikh, S/o late Jumai Sheikh.
19. Toofani, S/o late Jhulloo.
20. Kanhaiya Lal, S/o late Shyam Lal.
21. Shiv Narain Singh, S/o late Chandrej Singh.
22. Chheddi Lal, S/o Narain Yadav.
23. Hari Bind, S/o late Jharihag.
24. Abhyuday Kumar Tiwari, S/o late Krishna Kant Tiwari.
25. Sita Ram, S/o late Bhuidhar.
26. Ramji Yadav, S/o late Jag Dev.
27. Vishram, S/o late Bechulal.

Applicants.

By Advocate : Sri R. Daawar.

Versus.

1. Union of India through its Secretary, Ministry of Textile, New Delhi.
2. Development Commissioner (Handicrafts), Ministry of Textile, West Block no. 7, R.K. puram, New Delhi.
3. Director (Central Region), Office of the Development Commissioner (Handicrafts), Sector 'J', Aliganj, Lucknow.
4. Asstt. Director (A&C) Carpet Weaving Training Service Centre, Office of the Development Commissioner (Handicrafts), Ram Priya Road, Allahabad.

Respondents.

By Advocate : Sri V.V. Misra.

O R D E R

This O.A. has been filed by as many as 27 applicants who have sought quashing of the order dated 13/14.8.2003. They have further sought a direction to the respondents to pay Travelling allowance, daily allowance and transfer travelling allowance to them according to rules alongwith 12% interest on the allowances from the date of submission of their travelling allowance till the date of actual payment.

2. It is seen that by order dated 13/14.8.2003 the case of the applicants has been returned back with objection that it does not have the transfer orders passed by the competent authority, therefore, the same may be re-submitted alongwith the transfer orders for necessary action through proper channel. I do not find any good ground for interfering in this O.A. as by the impugned order the applicants have merely been asked to re-submit the claim in a proper format. Their case has not yet been rejected by the respondents, therefore, there is no cause of action in favour of the applicants. The O.A., according to me, is pre-mature at this stage and is liable to be dismissed.



However, after re-submitting the bill in a proper format, if the applicants are aggrieved by the final order passed by the authorities, they shall be at liberty to challenge the same if so advised as per law.

3. In view of the above, the O.A. is dismissed as pre-mature. NO costs.



MEMBER (J)

GIRISH/-